



A BRIEF REPORT

OF

**THE BUSINESS TRANSACTED DURING THE
THIRTEENTH SESSION
(16 MARCH TO 8 APRIL 2011)**

OF

THE FIFTH LEGISLATIVE ASSEMBLY

OF

THE STATE OF GOA

**GOA LEGISLATURE SECRETARIAT
PORVORIM – GOA
2011**

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PREFACE

This booklet contains statistical information of the business transacted by the Fifth Legislative Assembly of the State of Goa during its Thirteenth Session (16 March 2011 to 8 April 2011).

PORVORIM – GOA
22/7/2011

N. B. SUBHEDAR
SECRETARY, LEGISLATURE

IMPORTANT BUSINESS TRANSACTED DURING THE THIRTEENTH SESSION (16 MARCH TO 8 APRIL 2011) OF THE FIFTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

1. Date of issue of Summons : 15/2/2011
2. Name of the Governor who issued the Summons : His Excellency, Dr. S.S. Sidhu
3. Dates of sittings of the Session : 16, 17, 18, 21, 22, 23, 24, 25, 28, 29, 30, 31 March, 1, 5, 6, 7 and 8 April 2011
4. Name of the Speaker : Shri Pratapsingh Raoji Rane
5. Date and time of the commencement of the Session : 16 March, 2011 at 11 30 AM at Assembly Hall, Porvorim - Goa
6. Total time taken for the business of the sittings : 72 hours and 16 minutes

7. NATIONAL ANTHEM

The National Anthem was played in the Legislative Assembly at the commencement of the Session on 16/3/2011 at 11 30 AM.

8. DURATION OF THE SITTINGS DURING THE THIRTEENTH SESSION (16 MARCH TO 8 APRIL 2011)

Sl. No.	Dates of Meetings	Time of Meetings		Total Period	
		From	To	Hours	Minutes
1.	16/3/2011	11 34 AM	1 01 PM	1	31
		2 30 PM	2 54 PM	0	24
2.	17/3/2011	11 31 AM	12 50 PM	1	19
		2 35 PM	4 26 PM	2	31

3.	18/3/2011	11 32 AM 2 34 PM	1 12 PM 6 29 PM	1 4	40 35
4.	21/3/2011	11 30 AM 2 33 PM	12 16 PM 6 13 PM	0 4	46 20
5.	22/3/2011	11 32 AM 2 32 PM	12 53 PM 6 09 PM	1 4	21 17
6.	23/3/2011	11 30 AM 2 32 PM 4 35 PM	1 01 PM 4 03 PM 7 52 PM	1 2 3	31 11 17
7.	24/3/2011	11 32 AM 2 33 PM 4 32 PM	12 31 PM 4 02 PM 7 36 PM	0 2 3	59 09 04
8.	25/3/2011	11 31 AM 2 33 PM	1 12 PM 6 40 PM	1 4	41 07
9.	28/3/2011	11 31 AM 2 31 PM 6 03 PM	1 16 PM 6 03 PM 6 49 PM	1 4 0	45 12 46
10.	29/3/2011	11 32 AM 2 32 PM	1 01 PM 6 39 PM	1 4	29 07
11.	30/3/2011	11 30 AM	2 01 PM	2	31
12.	31/3/2011	11 31 AM 2 31 PM 4 32 PM	1 02 PM 4 05 PM 7 58 PM	1 2 3	31 14 26
13.	1/4/2011	11 30 AM 2 30 PM 4 34 PM	1 14 PM 4 00 PM 7 30 PM	1 1 3	44 30 36
14.	5/4/2011	11 32 AM 2 31 PM	11 38 AM 2 37 PM	0 0	06 06
15.	6/4/2011	11 32 AM 2 34 PM	11 42 AM 2 50 PM	0 0	10 16
16.	7/4/2011	11 33 AM 12 44 PM	11 42 AM 12 47 PM	0 0	09 03
17.	8/4/2011	11 33 AM 12 30 PM	11 39 AM 2 01 PM	0 1	06 31
Total Time:				<u>72 hours 16 minutes</u>	

9. Attendance of the Members during the Thirteenth Session (16 March to 8 April 2011 (excluding the Speaker, Deputy Speaker, Ministers and the Leader of the Opposition) is as follows:-

Dates	Present	Absent
16/3/2011	24	1
17/3/2011	24	1
18/3/2011	24	1
21/3/2011	24	1
22/3/2011	24	1
23/3/2011	24	1
24/3/2011	24	1
25/3/2011	24	1
28/3/2011	24	1
29/3/2011	24	1
30/3/2011	24	1
31/3/2011	24	1
1/4/2011	24	1
5/4/2011	24	1
6/4/2011	24	1
7/4/2011	24	1
8/4/2011	24	1

10. Percentage of attendance of each Member during the Thirteenth Session (16 March to 8 April 2011) of the Fifth Legislative Assembly of the State of Goa (excluding the Speaker, Deputy Speaker, Ministers and the Leader of Opposition)

Sl. No.	Names of the Members	No. of Days Attended the Session	Percentage
1	2	3	4
1.	Shri Laxmikant Parsekar	17	100%
2.	Shri Dayanand Sopte	17	100%
3.	Shri Francisco Xavier Pacheco	17	100%
4.	Shri Francis D' Souza	17	100%
5.	Shri Dayanand Mandrekar	17	100%
6.	Shri Agnelo Fernandes	17	100%
7.	Shri Dilip Parulekar	17	100%
8.	Shri Dayanand Narvekar	17	100%
9.	Smt. Victoria Fernandes	17	100%
10.	Shri Francisco Silveira	17	100%
11.	Shri Rajesh Patnekar	17	100%
12.	Shri Anant Shet	17	100%
13.	Shri Pandurang alias Deepak Dhavalikar	17	100%
14.	Shri Pandurang Madkaikar	17	100%
15.	Shri Pratap Gawas	17	100%
16.	Shri Mahadev Naik	17	100%
17.	Shri Milind Naik	17	100%
18.	Shri Damodar (Damu) Naik	17	100%
19.	Shri Aleixo Reginaldo Lourenco	17	100%
20.	Shri Anil Salgaonkar	0	0%
21.	Shri Vasudev Gaonkar	17	100%
22.	Shri Shyam Satardekar	17	100%
23.	Shri Chandrakant (Babu) Kavalekar	17	100%
24.	Shri Vijay Pai Khot	17	100%
25.	Shri Ramesh Tawadkar	17	100%

11. OBITUARY REFERENCE

Sl. No.	Obituary Reference made by the Hon. Speaker	Text of the Obituary Reference	The Members who spoke on the said Obituary Reference	Remarks
1.	Shri Pratapsingh Rane, Hon. Speaker	Late Shri Jagdish Rao, Ex-MLA from Calangute Constituency, who passed away on 04 March, 2011.	1. Shri Pratapsingh Rane, Hon'ble Speaker 2. Shri Agnelo Fernandes, MLA 3. Shri Manohar Parrikar, Leader of Opposition 4. Shri Dayanand Narvekar, MLA 5. Shri Digambar Kamat, Chief Minister	The Hon'ble Members paid rich tributes and respectful homage and stood in silence for one minute as a mark of respect to the departed soul on 16/3/2011.

12. CONDOLATORY MOTIONS

Sl. No.	Condolatory Motions made by the Hon. Speaker	Text of the Condolatory Motions	Date of raising of the Condolatory Motions	The Members who spoke on the Condolatory Motions	Remarks
1.	Shri Pratapsingh Rane, Hon. Speaker	"This House condoles the death of thousands of people who lost their lives in one of the massive tsunami triggered by most powerful earthquake in Japan in nearly a century which has wrought devastation in North-East coastal Japan."	16/3/2011	1. Shri Pratapsingh Rane, Hon'ble Speaker 2. Shri Agnelo Fernandes, MLA 3. Shri Manohar Parrikar, Leader of Opposition 4. Shri Dayanand Narvekar, MLA 5. Shri Digambar Kamat, Chief Minister	The Hon'ble Members paid rich tributes and respectful homage and stood in silence for one minute as a mark of respect to the departed souls on 16/3/2011.

2.	Shri Agnelo Fernandes, MLA	"This House condoles the death of late Shri Shrikant Malik, Ex-MLA of the Goa Legislative Assembly, who passed away on 01/04/2011. In his death, Goa has lost a great social worker and conveys deep sympathies to his family members."	1/4/2011	1. Shri Agnelo Fernandes, MLA 2. Shri Dilip Parulekar, MLA 3. Shri Rajesh Patnekar, MLA 4. Shri Jose Philip D'Souza, Minister for Revenue 5. Shri Laxmikant Parsekar, MLA 6. Shri Dayanand Narvekar, MLA 7. Shri Digambar Kamat, Chief Minister 8. Shri Mauvin Godinho, Hon. Deputy Speaker	The Hon'ble Members paid rich tributes and respectful homage and stood in silence for one minute as a mark of respect to the departed soul on 1/4/2011.
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13. CONGRATULATORY MOTIONS

Sl. No.	Text of the Congratulatory Motions	Name of the Members who moved the Congratulatory Motions	Members who spoke on the Congratulatory Motions	Remarks
1.	"This House congratulates the Management, Founder Members and all others associated with GVM's A.J. de Almeida High School, Ponda, for successfully completing 99 years and celebrating centenary year in the noble field of Education."	Shri Ramkrishna Dhavalikar, Minister for Transport	1. Shri Ramkrishna Dhavalikar, Minister for Transport 2. Shri Ravi Naik, Minister for Home 3. Shri Mahadev Naik, MLA 4. Shri Deepak Dhavalikar, MLA 5. Shri Digambar Kamat, Chief Minister	The Congratulatory Motion was unanimously adopted on 17/3/2011.

2.	<p>“This House congratulates Dr. Pramod Salgaonkar and Ms Jyoti Kunkoliker both Goan producers of Marathi Film “Marepariyant Phasi”, deserve congratulations for their contribution to the Film Industry by which the producers have made a courageous effort of sending across a message to the society that ladies can perform efficiently in each and every field given the opportunity and secondly the concept of death penalty is beautifully presented for one to judge its merits and demerits.”</p>	<p>Shri Chandrakant Kavalekar, MLA</p>	<ol style="list-style-type: none"> 1. Shri Chandrakant Kavalekar, MLA 2. Shri Damodar Naik, MLA 3. Shri Dayanand Narvekar, MLA 4. Smt. Victoria Fernandes, MLA 5. Shri Digambar Kamat, Chief Minister 	<p>The Congratulatory Motion was unanimously adopted on 24/3/2011.</p>
3.	<p>“This House congratulates the staff and the management of the daily ‘Gomantak’, for successfully completing 49 years of their sincere and dedicated service to the people of Goa and celebrating Golden Jubilee Year on 24 March, 2011 with yeomen service towards social cause in the State of Goa.”</p>	<p>Shri Ramkrishna Dhavalikar, Minister for Transport</p>	<ol style="list-style-type: none"> 1. Shri Ramkrishna Dhavalikar, Minister for Transport 2. Shri Ravi Naik, Minister for Home 3. Shri Mahadev Naik, MLA 4. Shri Chandrakant Kavalekar, MLA 5. Shri Rajesh Patnekar, MLA 6. Shri Manohar Azgaonkar, Minister for Sports 7. Smt. Victoria Fernandes, MLA 8. Shri Manohar Parrikar, Leader of Opposition 	<p>The Congratulatory Motion was unanimously adopted on 28/3/2011.</p>

			<p>9. Shri Pratap Gawas, MLA</p> <p>10. Shri Damodar Naik, MLA</p> <p>11. Shri Shyam Satardekar, MLA</p> <p>12. Shri Aleixo Reginaldo Lourenco, MLA</p> <p>13. Shri Dayanand Narvekar, MLA</p> <p>14. Shri Laxmikant Parsekar, MLA</p> <p>15. Shri Pandurang Madkaikar, MLA</p> <p>16. Shri Pacheco Xavier Francisco, MLA</p> <p>17. Shri Dilip Parulekar, MLA</p> <p>18. Shri Pandurang Dhavalikar, MLA</p> <p>19. Shri Digambar Kamat, Chief Minister</p> <p>20. Shri Pratapsingh Raoji Rane, Hon. Speaker</p>	
4.	<p>“This House congratulates Shri Yeshodhan Kharade, the only Goan for participating in the World Cup ‘Sepak Takraw’ Games held at Thailand in the year 2009 and also selected in the Indian Team and participated at the Asian Games held at China in November, 2010.”</p>	<p>Shri Chandrakant Kavalekar, MLA</p>	<p>1. Shri Chandrakant Kavalekar, MLA</p> <p>2. Shri Ravi Naik, Minister for Home</p>	<p>The Congratulatory Motion was unanimously adopted on 28/3/2011.</p>
5.	<p>“This House congratulates the Management of Loyola High School at Margao, on having received an</p>	<p>Shri Aleixo Reginaldo Lourenco, MLA</p>	<p>1. Shri Aleixo Reginaldo Lourenco, MLA</p>	<p>The Congratulatory Motion was unanimously adopted on 31/3/2011.</p>

	Award from the Central Government for doing an excellent job as an Institution in Rain Water Harvesting.”		<p>2. Shri Churchill Alemao, Minister for P.W.D.</p> <p>3. Shri Manohar Parrikar, Leader of Opposition</p> <p>4. Shri Filipe Nery Rodrigues, Minister for Forests</p>	
6.	“This House congratulates the Indian Cricket Team for winning the prestigious Cricket World Cup, 2011 for the second time after twenty-eight years”.	<p>1. Shri Dayanand Narvekar, MLA</p> <p>2. Shri Ramkrishna Dhavalikar, Minister for Transport</p> <p>3. Shri Manohar Azgaonkar, Minister for Sports & Youth Affairs</p> <p>4. Shri Damodar Naik, MLA</p>	<p>1. Shri Dayanand Narvekar, MLA</p> <p>2. Shri Ramkrishna Dhavalikar, Minister for Transport</p> <p>3. Shri Mauvin Godinho, Hon. Deputy Speaker</p> <p>4. Smt. Victoria Fernandes, MLA</p> <p>5. Shri Pratap Gawas, MLA</p> <p>6. Shri Jose Philip D’Souza, Minister for Revenue</p> <p>7. Shri Chandrakant Kavalekar, MLA</p> <p>8. Shri Shyam Satardekar, MLA</p> <p>9. Shri Francis Silveira, MLA</p> <p>10. Shri Churchill Alemao, Minister for P.W.D</p> <p>11. Shri Pandurang Dhavalikar, MLA</p> <p>12. Shri Manohar Azgaonkar, Minister for Sports</p> <p>13. Shri Digambar Kamat, Chief Minister</p>	The Congratulatory Motion was unanimously adopted on 8/4/2011.

			14. Shri Pratapsingh Raoji Rane, Hon. Speaker	
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14. CALLING ATTENTION MOTIONS

Sl. No.	Text of Calling Attention Motions	Name of the Members who moved the Motion	Date of raising the Motion	Name of the Members who sought clarifications	Name of the Minister/s who made a statement thereto
1.	<p>“Apprehension in the minds of the parents, that education is getting disrupted due to contract/lecture based trained B.Ed. teachers who are agitating for their rights. Following needs to be considered:</p> <p>(a) Anxiety because of ongoing examination, the agitation of trained B.Ed. teachers causing disruption in the education of students;</p> <p>(b) Teachers are appointed on meager salaries on contract/lecture basis in spite of availability of full time vacancies;</p> <p>(c) The meager salaries are paid under Code 28 (Professional Services) under Goa Delegation of Financial Powers</p>	<p>1. Shri Manohar Parrikar, Leader of Opposition 2. Shri Laxmikant Parsekar, MLA</p>	21/3/2011	<p>1. Shri Manohar Parrikar, Leader of Opposition 2. Shri Laxmikant Parsekar, MLA</p>	Shri Atanasio Monserrate, Minister for Education made a statement in regard thereto on 21/3/2011.

	<p>Rules, 2008. This has resulted in 10% deduction in the payment as per the Section 194 J of Income Tax Act, making the pay packet shrink further; and</p> <p>(d) Non payment of salaries for six to eight months has further aggravated the issue.”</p>				
2.	<p>“Apprehension and anxiety in the minds of the people due to reported decision of the Government to dump the scrap of River Princess at Britona, in spite of the opposition of the people of Britona and the resolution of Penha De France Panchayat due to the expected pollution from the scrap yard and measures the Government intends to take in the matter.”</p>	<p>Shri Dayanand Narvekar, MLA</p>	<p>25/3/2011</p>	<p>1.Shri Dayanand Narvekar, MLA 2.Shri Agnelo Fernandes, MLA</p>	<p>Shri Nilkanth Halarnkar, Minister for Tourism made a statement in regard thereto on 25/3/2011.</p>
3.	<p>“Apprehension and anxiety in the minds of the people due to reported news in the daily “Lokmat” dated 27/3/2011 exposing the water supply Department supplying untreated water to Bardez and North Goa due to failure of filtration</p>	<p>Shri Dayanand Narvekar, MLA</p>	<p>29/3/2011</p>	<p>1.Shri Dayanand Narvekar, MLA 2.Shri Laxmikant Parsekar, MLA</p>	<p>Shri Churchill Alemao, Minister for P.W.D. made a statement in regard thereto on 29/3/2011.</p>

	plant and action the Government proposes to take in the matter.”			3.Shri Manohar Parrikar, Leader of Opposition 4.Shri Dayanand Mandrekar, MLA	
4.	“Fear and anxiety in the minds of the people of Shiroda Constituency about the safety of small bridges which were built during Portuguese time, may collapse due to trucks carrying loads of 50 tonnes & above thereby putting the life of the people in danger.”	Shri Mahadev Naik, MLA	31/3/2011	1. Shri Mahadev Naik, MLA 2. Shri Manohar Parrikar, Leader of Opposition	Shri Churchill Alemao, Minister for P.W.D. made a statement in regard thereto on 31/3/2011.
5.	“Fear and anxiety in the minds of my Constituency workers that factory belonging to Mormugao Steel Industries (MSI) will close down as B.I.F.R. has declared sick industry and steps the Government has initiated to help the industry.”	Shri Aleixo Reginaldo Lourenco, MLA	8/4/2011	Shri Aleixo Reginaldo Lourenco, MLA	Shri Digambar Kamat, Chief Minister made a statement in regard thereto on 8/4/2011.
6.	“Fear and anxiety in the minds of people of Khariwada, Vasco and others due to demolition of their houses. It is therefore proposed to protect the people of	Shri Aleixo Reginaldo Lourenco, MLA	8/4/2011	1. Shri Aleixo Reginaldo Lourenco, MLA	Shri Digambar Kamat, Chief Minister made a statement in regard thereto on 8/4/2011.

	<p>Khariwada that the Central Government be empowered under Section 6 of the Indian Ports Act, 1908 to alter the limits of the Port and to Vasco, Khariwada Bay, Baina Bay beside villages of Bogmalo, Velsao upto Betul as traditional fishing villages and urges the Government to take up the matter on urgent basis as the public at large are interested in the same for fear in more houses to be demolished.”</p>			<p>2. Shri Mauvin Godinho, Hon. Deputy Speaker 3. Shri Francis Silveira, MLA 4. Shri Chandrakant Kavalekar, MLA</p>	
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15. HALF-AN-HOUR DISCUSSION

Sl. No.	Text of the Half-An-Hour Discussion	Name of the Members who moved the Motion	Date of raising the Motion	Name of the Members who sought clarifications	Name of the Minister/s who made a statement thereto
1.	<p>Raised a discussion on the points arising out of the reply given on 17 March, 2011 to Starred Question No.3B regarding 'Distribution of Water Tanks/Pumps by P.W.D.'.</p>	<p>Shri Damodar Naik, MLA</p>	<p>25/3/2011</p>	<p>1. Shri Damodar Naik, MLA 2. Shri Manohar Parrikar, Leader of Opposition</p>	<p>S/Shri Churchill Alemao, Minister for P.W.D. and Digambar Kamat, Chief Minister replied to the queries on 25/3/2011.</p>

16. MOTION FOR SUSPENSION OF RULE 242 - C UNDER RULE 306 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS OF THE GOA LEGISLATIVE ASSEMBLY

(1) Shri Digambar Kamat, Chief Minister, under Rule 306, moved the motion for suspension of Rule 242-C of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly.

(2) The following Members spoke:

- (a) Shri Francis D'Souza, MLA
- (b) Shri Manohar Parrikar, Leader of Opposition
- (c) Shri Digambar Kamat, Chief Minister

(3) The motion was put to vote and was adopted on 16 March, 2011.

17. ANNOUNCEMENT MADE BY THE CHIEF MINISTER IN THE HOUSE

Shri Digambar Kamat, Chief Minister made an announcement in the House on 22 March 2011, about making available buses in the ambit of Gomant Bal Rath Scheme to the Government schools.

18. RULINGS BY THE HON'BLE SPEAKER

Sl. No.	Name of the Speaker who delivered the Ruling	Text of the Ruling	Remarks
1.	Shri Pratapsingh Raoji Rane, Hon. Speaker	"The other day the Hon'ble Member Shri Dayanand Narvekar, brought to the notice of the House that his Starred L.A.Q. No. 13B which was slated for answer on 16 March, 2011 was not properly replied as one of his sub-question at (c) the reply was given that "department is accordingly being asked to furnish detailed information for remedial action," thus depriving the Member to get his answer. Such type of tendency of giving replies are also been found in the replies of other members questions, who also seek for the postponement of their replies. Let me	The Hon. Speaker delivered the Ruling on 22/3/2011.

		<p>tell you that there is no such a provision in the rule where members can seek the postponement of their question but Hon'ble Ministers can under Rule 49(2) seek the postponement of their questions.</p> <p>Therefore, in this case the Hon'ble Minister could have postponed the question to some other day of this session, instead of giving the half hearted reply. As this session also being a lengthy session, the Minister has ample of time to postpone this reply to some other day.</p> <p>After going through the question and answer of starred L.A.Q. No. 13B of 16 March, 2011, I found that the reply was not of a voluminous nature and the Hon'ble Minister could have taken information from the other departments as there was ample of time, since the Legislature Secretariat after scrutiny sends the questions to the concerned department well in advance i.e. 15 days in advance to that of day of answer in the House. Therefore, Ministers are advised to go through their replies before sending to the Legislature Department in order to avoid such situations.</p> <p>Therefore, I request the Hon'ble Minister to lay on the Table of the House the complete reply of said Starred L.A.Q. 13B tabled by Honb'le Member Shri Dayanand Narvekar in this session itself."</p>	
2.	Shri Pratapsingh Raoji Rane, Hon. Speaker	<p>Hon'ble Members,</p> <p>I have received a notice of Adjournment Motion today at 9. 30 AM on certain issues relating the Hon'ble Minister Shri Atanasio Monserrate. I have carefully considered the notice with reference to Rules of the House.</p>	<p>The Hon. Speaker delivered the Ruling on 6/4/2011.</p>

		<p>You are all aware that adjournment motions are entirely different from motions and resolutions meant for addressing misconduct of individual Ministers and the failure of the Government under the whole Council of Ministers.</p> <p>The Adjournment Motions are not used to criticize either individual Minister or to the whole Council of Ministers. They are basically meant for addressing serious erosion of public interest by any executive decision or Government policy. In the case of the issue sought to be raised through this adjournment motion about the Minister, the matters are under the investigation of Statutory Authorities. I invite the attention of the August House to provisions in Rule 71 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly which reads as under:</p> <p>“No motion which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any Commission or Court of Enquiry appointed to enquire into or investigate a matter shall ordinarily be permitted to be moved.”</p> <p>In view of all the above, especially in view of the reason that the matter is under investigation of the Statutory Authorities, I once again inform you that you must also refer to the Constitution of India, in the Seventh Schedule, in the State and Central list, of the Government of India and the State of Goa. Government of India if you look at the Central list, or under purview, if you look at item 36 and item 83 in the Constitution of India, in the</p>
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		Seventh Schedule, it says that whatever you are raising, the issue comes under the Central Government and it is an issue which can be agitated in the Parliament and not in the State. In view of all the above, especially in view of the reason that the matter is under investigation, I disallow the Notice of Adjournment Motion.	
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19. PAPERS LAID ON THE TABLE OF THE HOUSE

Sl. No.	Papers Laid on the Table	Laid by	Date of laying
1.	The copy of the Economic Survey for the year 2010-2011.	Shri Digambar Kamat, Chief Minister	16/3/2011
2.	The Thirty-Eighth Annual Report of the Goa Meat Complex Limited for the year 2008-2009.	Shri Ravi Naik, Minister for Animal Husbandry & Veterinary Services	17/3/2011
3.	A copy of the Corporation of the City of Panaji (Election) (First Amendment) Rules, 2011.	Shri Joaquim Alemao, Minister for Urban Development	17/3/2011
4.	(a) The copy of the Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 March, 2010 (Report No. 1) (b) The copy of the Report of the Comptroller and Auditor General of India for the year ended 31 March, 2010 (Report No. 2)	Shri Digambar Kamat, Chief Minister	17/3/2011
5.	A copy of the Rules for Goa Information Technology Development Rules, 2011.	Shri Digambar Kamat, Chief Minister	21/3/011
6.	Notifications issued under Goa Excise Duty Act, 1964 (Act 5 of 1964) (i) Notification No. 1/1/2008-Fin (R&C) Part-I (A) dated 11.02.2011.	Shri Digambar Kamat, Chief Minister	24/3/2011

	(ii) Notification No. 1/1/2008-Fin (R&C) Part-I (B) dated 11.02.2011.		
7.	The Annual Report of the Goa State Pollution Control Board for the year 2009-2010.	Shri Aleixo Sequeira, Minister for Environment	5/4/2011
8.	<p>(1) Copy of the Explanatory Memorandum of the Government of Goa for the year 2011-2012.</p> <p>(2) The Notifications published under Goa Value Added Tax Act, 2005:</p> <p>(a) Notification No. 4/5/2005-Fin (R&C) (84) dated 04.02.2011 published in the Official Gazette, bearing Series I No. 46 dated 10.02.2011.</p> <p>(b) Notification No. 4/5/2005-Fin (R&C) (85) dated 28.03.2011 published in the Official Gazette, bearing Series I No.52 (Extraordinary No. 3) 28.03.2011.</p> <p>(c) Notification No.4/5/2005-Fin(R&C) (86) dated 30.03.2011 published in the Official Gazette, bearing Series I No. 52 (Extraordinary No.4) 30.03.2011.</p> <p>(3) The Notifications published under Goa Tax on Luxuries Tax Act, 1988:</p> <p>(a) Notification No.30/1/2006-Fin (R&C) (17) dated 30.03.2011 published in the Official Gazette Series I No.52 (Extraordinary No.4) dated 30.03.2011.</p> <p>(b) Notification No. 30/1/2006-Fin (R&C) (18) dated 30.03.2011 published in the Official Gazette Series I No.52 (Extraordinary No.4) dated 30.03.2011.</p> <p>(4) Notification No. 3/2/2006-Fin (R&C) (11) dated 30.03.2011 published in the Official Gazette, bearing Series I No. 52 (Extraordinary No.4) dated 30.03.2011 published under Goa Entertainment Tax Act, 1964.</p>	Shri Digambar Kamat, Chief Minister	7/4/2011
9.	<p>(i) The copy of the Goa Prohibition of Child Marriage Rules, 2010.</p> <p>(ii) The copy of the Goa Commission for Protection of Child Rights Rules, 2010, published in the Official Gazette, bearing Series I No. 32 dated 04/11/2010.</p>	Shri Ravi Naik, Minister for Home	8/4/2011
10.	The copy of the Audited Annual Accounts of the Goa University for the year 2008-2009.	Shri Digambar Kamat, Chief Minister	8/4/2011

11.	<p>The copy of the following Notifications issued in respect of the 'Goa Ground Water Regulation Act, 2002':</p> <p>(1) No.207/CE-WRD-CPO/2008-09/459 dated 13/10/2008 regarding levying of fees, user charges etc. for withdrawal and utilization of ground water resources.</p> <p>(2) No. 207/CE-WRD-CPO/2008-09/395 dated 10/09/2009, regarding modify the levying fees users charges for withdrawal and utilization of ground water resources under commercial and industrial use.</p>	Shri Filipe Nery Rodrigues, Minister for Water Resources	8/4/2011
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20. QUESTIONS

Questions	Starred	Unstarred	Total
Received	1034	1028	2064
Disallowed	7	8	15
Starred Questions admitted as Unstarred	-	12	12
Starred Questions Converted as Unstarred	-	62	62
Consolidated	6	4	10
Admitted as Starred and Unstarred	942	1140	2082
Replied orally from 16 March to 8 April , 2011	55	-	55
Laid on the Table	935	1136	2071
Postponed	7	4	11
Deleted	5	2	7

Statistical Information of Starred Questions of the Thirteenth Session (16 March to 8 April 2011)										
Departments	Questions Received and admitted as Starred	Disallowed	Converted Unstarred	Consolidated	Notices Admitted	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred as Unstarred
Agriculture	37	-	-	-	37	-	37	-	-	-
Archives and Archeology	6	-	-	-	6	-	6	-	-	-
Art & Culture	28	-	-	-	28	-	28	-	-	-
Administrative Reforms	3	-	-	-	6	-	6	-	-	-
Airport	5	-	-	-	5	-	5	-	-	-
Animal Husbandry	11	-	-	-	11	-	11	-	-	-
Captain of Ports	17	-	-	-	19	-	19	-	-	-
Civil Supplies	39	-	-	-	39	-	39	-	-	-
Craftsman Training	2	-	-	-	2	-	2	-	-	-
Co-operation	28	-	-	-	28	-	28	-	-	-
Education	42	-	-	-	35	-	35	-	-	-
Environment	26	-	-	-	27	-	27	-	-	-
Election	2	-	-	-	2	-	2	-	-	-
Evacuee Property	-	-	-	-	-	-	-	-	-	-
Finance	33	-	-	-	32	-	31	1	-	-
Fisheries	5	-	-	-	5	-	5	-	-	-
Forests	31	-	-	-	30	-	30	-	-	-
Factories & Boilers	1	-	-	-	1	-	1	-	-	-
General Administration	8	-	-	-	3	-	3	-	-	-
Gazetteers	1	-	-	-	1	-	1	-	-	-
Health	69	-	-	-	72	-	69	3	-	-
Home	66	-	-	-	66	-	63	3	-	-
Housing Board	5	-	-	-	6	-	6	-	-	-
Higher Education	-	-	-	-	6	-	6	-	-	-
Women & Child Development	-	-	-	-	-	-	-	-	-	-
Industries	22	-	-	-	22	-	22	-	-	-
Information & Technology	6	-	-	-	7	-	7	-	-	-
Information & Publicity	14	-	-	-	14	-	14	-	-	-
Law, Judiciary & Legislative Affairs	11	-	-	-	11	-	11	-	-	-
Labour and Employment	8	-	-	-	8	-	8	-	-	-
Legal Metrology	1	-	-	-	4	-	4	-	-	-
Mines	34	-	-	-	34	-	34	-	-	-
Official Language	2	-	-	-	2	-	2	-	-	-
Non-Conventional Sources of Energy	5	-	-	-	5	-	5	-	-	-

Panchayati Raj	16	-	-	-	15	-	15	-	-	-
Personnel	15	-	-	-	18	-	18	-	-	-
Provedoria	1	-	-	-	1	-	1	-	-	-
Public Grievances	-	-	-	-	-	-	-	-	-	-
Power	22	-	-	-	22	-	22	-	-	-
Protocol	-	-	-	-	-	-	-	-	-	-
Planning & Statistics	-	-	-	-	-	-	-	-	-	-
Public Works Department	68	-	-	-	68	-	68	-	-	-
Printing & Stationery	1	-	-	-	1	-	1	-	-	-
River Navigation	2	-	-	-	2	-	2	-	-	-
Revenue	40	-	-	-	40	-	40	-	-	-
Rural Development Agency	11	-	-	-	11	-	11	-	-	-
Social Welfare	13	-	-	-	12	-	12	-	-	-
Sports & Youth Affairs	26	-	-	-	26	-	26	-	-	-
Technical Education	-	-	-	-	-	-	-	-	-	-
Tourism	35	-	-	-	32	-	32	-	-	-
Science & Technology	1	-	-	-	1	-	1	-	-	-
Transport	23	-	-	-	23	-	23	-	-	-
Tribal Welfare	12	-	-	-	13	-	13	-	-	-
Town & Country Planning	19	-	-	-	19	-	19	-	-	-
Urban Development	18	-	-	-	17	-	17	-	-	-
Vigilance	2	-	-	-	2	-	2	-	-	-
Water Resources	34	-	-	-	34	-	34	-	-	-
Women & Child Development	10	-	-	-	11	-	11	-	-	-
TOTAL	937	7	62	6	942	55	935	7	5	12

Statistical Information of Unstarred Questions of the Thirteenth Session (16 March – 8 April, 2011)										
Departments	Questions Received	Disallowed	Transferred as Unstarred	Consolidated	Notices Admitted as Unstarred	Replied Orally	Notices laid on the Table	Postponed to next session	Deleted	Transferred
Archives and Archeology	3	-	-	-	4	-	4	-	-	-
Administrative Reforms	2	-	-	-	2	-	2	-	-	-
Art & Culture	22	-	-	-	22	-	22	-	-	-
Agriculture	35	-	-	-	37	-	36	1	-	-
Animal Husbandry	16	-	-	-	11	-	11	-	-	-
AirPort	-	-	-	-	-	-	-	-	-	-
Civil Supplies	29	-	-	-	31	-	31	-	-	-

Captain of Ports	5	-	-	-	8	-	8	-	-	-
Co-operation	23	-	-	-	22	-	22	-	-	-
Craftsmen Training	2	-	-	-	2	-	2	-	-	-
Consumer Affairs	-	-	-	-	-	-	-	-	-	-
Sales Tax	-	-	-	-	-	-	-	-	-	-
Education	53	-	-	-	41	-	40	1	-	-
Environment	13	-	-	-	19	-	19	-	-	-
Election	5	-	-	-	5	-	5	-	-	-
Evacuee Property	-	-	-	-	-	-	-	-	-	-
Factories & Boilers	4	-	-	-	5	-	5	-	-	-
Finance	36	-	-	-	39	-	39	-	-	-
Fisheries	6	-	-	-	6	-	6	-	-	-
Forests	22	-	-	-	22	-	22	-	-	-
General Administration	17	-	-	-	16	-	16	-	-	-
Gazetteers	-	-	-	-	-	-	-	-	-	-
Health	84	-	-	-	86	-	86	-	-	-
Home	88	-	-	-	88	-	87	1	-	-
Housing Board	14	-	-	-	12	-	12	-	-	-
Higher Education	-	-	-	-	10	-	10	-	-	-
Industries	28	-	-	-	37	-	37	-	-	-
Information and Publicity	6	-	-	-	10	-	10	-	-	-
Information and Technology	4	-	-	-	6	-	6	-	-	-
Labour and Employment	9	-	-	-	9	-	9	-	-	-
Law, Judiciary & Legislative Affairs	13	-	-	-	13	-	13	-	-	-
Legal Metrology	3	-	-	-	3	-	3	-	-	-
Mines	34	-	-	-	32	-	32	-	-	-
Museum	-	-	-	-	-	-	-	-	-	-
Non-Conventional Sources of Energy	5	-	-	-	6	-	6	-	-	-
N.R.I. Cell	-	-	-	-	-	-	-	-	-	-
Official Language	-	-	-	-	-	-	-	-	-	-
Panchayati Raj	20	-	-	-	20	-	20	-	-	-
Personnel	26	-	-	-	28	-	28	-	-	-
Protocol	-	-	-	-	1	-	1	-	-	-
Provedoria	5	-	-	-	5	-	5	-	-	-
Power	36	-	-	-	37	-	36	1	-	-
Public Works Department	100	-	-	-	103	-	103	-	-	-
Planning	-	-	-	-	-	-	-	-	-	-
Planning and Statistics	4	-	-	-	4	-	4	-	-	-
Printing & Stationery	3	-	-	-	4	-	4	-	-	-
Public Grievances	-	-	-	-	-	-	-	-	-	-
River Navigation	8	-	-	-	9	-	9	-	-	-
Revenue	70	-	-	-	78	-	78	-	-	-
Urban Development	32	-	-	-	32	-	32	-	-	-

R.D.A.	14	-	-	-	19	-	19	-	-	-
Social Welfare	16	-	-	-	19	-	19	-	-	-
Science & Technology	2	-	-	-	2	-	2	-	-	-
Sports & Youth Affairs	19	-	-	-	19	-	19	-	-	-
Technical Education	1	-	-	-	4	-	4	-	-	-
Tourism	38	-	-	-	38	-	38	-	-	-
Transport	25	-	-	-	28	-	28	-	-	-
Tribal Welfare	7	-	-	-	8	-	8	-	-	-
Town & Country Planning	33	-	-	-	33	-	33	-	-	-
Vigilance	4	-	-	-	7	-	7	-	-	-
Water Resources	28	-	-	-	28	-	28	-	-	-
Women and Child Development	9	-	-	-	10	-	10	-	-	-
TOTAL	1071	8	62	4	1140	-	1136	4	2	-

21. ASSENT TO BILLS REPORTED

The Secretary reported assent of the Governor to the following five Bills passed by the Fifth Legislative Assembly of the State of Goa during its Twelfth Session on 16/3/2011:

Sl. No.	Title of the Bill	Date of announcement of Assent	Whether Assented by the Governor / President
1.	The Goa Appropriation Bill, 2011.	16/3/2011	Governor
2.	The Goa Value Added Tax (Fifth Amendment) Bill, 2011.	16/3/2011	Governor
3.	The Goa Town and Country Planning (Amendment) Bill, 2011	6/4/2011	Governor
4.	The Goa Appropriation (No.2) Bill, 2011	6/4/2011	Governor
5.	The Goa Appropriation (Vote on Account) Bill, 2011	6/4/2011	Governor

22. BUSINESS ADVISORY COMMITTEE REPORT

Sl. No.	Name of the Minister who presented the Report	Title of the Report	Members who spoke	Date of presentation of the Report
1.	Shri Digambar Kamat, Chief Minister	The Second Report (2011) of the Business Advisory Committee	1. Shri Manohar Parrikar, Leader of Opposition 2. Shri Mauvin Godinho, Hon. Deputy Speaker 3. Shri Digambar Kamat, Chief Minister	16/3/2011

23. GOVERNMENT BILLS

(a) APPROPRIATION BILLS, 2011

Sl. No.	Name of the Bill	Name of the Minister who moved the motion	Date of Introduction	Ministers/ Members who spoke on the Bill	Date of Consideration and passing	Remarks
1.	The Goa Appropriation Bill, 2011 (Relating to the Supplementary Demands for Grants for the year 2010-2011 Third Batch).	Shri Digambar Kamat, Chief Minister	16/3/2011	1. Shri Manohar Parrikar, Leader of Opposition 2. Shri Dayanand Narvekar, MLA 3. Shri Digambar Kamat, Chief Minister	16/3/2011	(a) The motion for consideration of the Bill was put to vote and adopted. (b) Clause 2, 3, the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted. (c) Shri Digambar Kamat, Chief Minister moved the motion for passing of the Bill. (d) The motion for passing of the Bill was put to vote and adopted on 16/3/2011.

2.	The Goa Appropriation (Vote on Account) Bill, 2011.	Shri Digambar Kamat, Chief Minister	21/3/2011	<ol style="list-style-type: none"> 1. Shri Manohar Parrikar, Leader of Opposition 2. Shri Dayanand Narvekar, MLA 3. Shri Digambar Kamat, Chief Minister 	21/3/2011	<p>(a) The Motion for Consideration of the Bill was put to vote and adopted.</p> <p>(b) Clauses 2, 3, the Schedule, Clause 1, enacting formula and the long title were put to vote and adopted.</p> <p>(c) Shri Digambar Kamat, Chief Minister moved the Motion for passing of the Bill. The Motion for passing of the Bill was put to vote and adopted on 21/3/2011.</p>
3.	The Goa Appropriation (No. 3) Bill, 2011 (Relating to Budget for the year 2011-12)	Shri Digambar Kamat, Chief Minister	7/4/2011	---	7/4/2011	<p>(a) Shri Digambar Kamat, Chief Minister moved that the Goa Appropriation (No. 3) Bill, 2011 (Relating to Budget for the year 2011-12) be taken into consideration.</p> <p>(c) The Motion for consideration of the Bill was put to vote and adopted.</p> <p>(d) Clauses 2, 3 the Schedule, Clause 1, the enacting formula and the long title were put to vote and adopted.</p>

						(e) The Motion for passing of the Bill was put to vote and adopted on 7/4/2011.
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(b) OTHER GOVERNMENT BILLS

Sl. No	Name of the Bill	Name of the Minister who moved the Motion	Date of Introduction	Date of consideration and passing	Remarks
1.	The Goa Registration of Tourist Trade (Amendment) Bill, 2011.	Shri Nilkanth Halarnkar, Minister for Tourism	23/3/2011	30/3/2011	<p>(a) Shri Nilkanth Halarnkar, Minister for Tourism moved that the Goa Registration of Tourist Trade (Amendment) Bill, 2011 be taken into consideration.</p> <p>(b) The motion for consideration of the Bill was put to vote and adopted.</p> <p>(c) Clauses 2 to 11, Clause 1, the enacting formula and the long title were put to vote and adopted.</p> <p>(d) The motion for passing of the Bill was put to vote and adopted on 30/3/2011.</p>
2.	The Goa Public Services Guarantee Bill, 2011.	Shri Digambar Kamat, Chief Minister	28/3/2011	-----	<p>(a) Shri Digambar Kamat, Chief Minister moved that the Goa Public Services Guarantee Bill, 2011 be taken into consideration on 30/3/2011.</p>

					(b) Shri Digambar Kamat, Chief Minister informed the House that the Bill be referred to Select Committee and the Constitution of the Committee would be announced later.
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(c) PRIVATE MEMBERS' BILLS

The following two Bills introduced on 25 March, 2011 were not moved for consideration on 8 April, 2011, as the Leader of Opposition (Member concerned) was not present in the House:

- (i) The Goa Public Gambling (Amendment) Bill, 2011.
- (ii) The Goa Town and Country Planning (Amendment) Bill, 2011.

24. SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2010-2011 (THIRD BATCH)

Sl. No.	Presentation of the Supplementary Demands for Grants for the year 2010-2011 (Third Batch)	Presented by	Date of Presentation of the Supplementary Demands for Grants for the year 2010-2011 (Third Batch)	Date of Discussion, Voting and Passing of the Supplementary Demands for Grants for the year 2010-2011 (Third Batch)
1.	The Statement showing the Supplementary Demands for Grants for the year 2010-2011 (Third Batch)	Shri Digambar Kamat, Chief Minister	16/3/2011	16/3/2011
2.	The Detailed Supplementary Demands for Grants for the year 2010-2011 (Third Batch)	-do-	-do-	16/3/2011

25. PRESENTATION OF THE ANNUAL FINANCIAL STATEMENT FOR THE YEAR 2011-2012

Sl. No.	Details of the Annual Financial Statement	Date of Presentation	Presented by	Date on which the motion was moved, put to vote and adopted
1.	The Annual Financial Statement for the Year 2011- 2012.	17/3/2011	Shri Digambar Kamat, Chief Minister	17/3/2011

26. GENERAL DISCUSSION ON THE BUDGET FOR THE STATE OF GOA FOR THE YEAR 2011-2012 (FIRST DAY)

Sl. No.	Subject	Date of Discussion	Members who spoke on the General Discussion on the Budget for the State of Goa for the Year 2011-2012	Remarks
1.	The General Discussion on the Budget for the State of Goa for the Year 2011-2012 (First Day).	18/3/2011	1. Shri Dayanand Mandrekar, MLA 2. Shri Francisco Pacheco, MLA 3. Shri Dayanand Narvekar, MLA 4. Shri Manohar Parrikar, Leader of Opposition 5. Shri Aleixo Reginaldo Lourenco, MLA 6. Shri Pandurang Dhavalikar, MLA	Shri Digambar Kamat, Chief Minister replied to the debate on 21/3/2011.
2.	The General Discussion on the Budget for the State of Goa for the Year 2011-2012 (Last Day)	21/3/2011	1. Shri Agnelo Fernandes, MLA 2. Shri Francis D'Souza, MLA 3. Shri Mauvin Godinho, Hon. Deputy Speaker 4. Shri Ramesh Tawadkar, MLA 5. Smt. Victoria Fernandes, MLA	-do-

			6. Shri Laxmikant Parsekar, MLA 7. Shri Pratap Gawas, MLA 8. Shri Rajesh Patnekar, MLA 9. Shri Pandurang Madkaikar, MLA 10. Shri Vasudev Gaonkar, MLA 11. Shri Shyam Satardekar, MLA 12. Shri Anant Shet, MLA 13. Shri Mahadev Naik, MLA	
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27. PRESENTATION, DISCUSSION AND VOTING OF 'VOTE ON ACCOUNT' FOR THE PART OF THE FINANCIAL YEAR 2011-2012

Sl. No.	Details of the 'Vote on Account' for the part of the Financial Year 2011-2012	Date of Presentation	Presented by	Date on which the motion was moved, put to vote and adopted
1.	The Vote on Account for the part of the Financial Year 2011-2012.	21/3/2011	Shri Digambar Kamat, Chief Minister	21/3/2011

28.

DEMANDS FOR GRANTS FOR THE YEAR 2011-2012

Sl. No.	Number of Demands	Date of Discussion and Voting of the Demands for Grants	Members who took part in the debate	Number of Cut Motions received/ Negatived	Name of Ministers who replied to the debate	Number of Demands passed
1.	1. Demand No. 2 -General Administration & Coordination 2. Demand No. 14-Goa Sadan 3. Demand No. 22-Vigilance 4. Demand No. 27-Official Language 5. Demand No. 29-Public Grievances 6. Demand No. 46-Museum 7. Demand No. 54-Town & Country Planning 8. Demand No. 56-Information and Publicity 9. Demand No. 75-Planning, Statistics & Evaluation 10. Demand No. 79-Goa Gazetteer	22/3/2011	1. Shri Damodar Naik, MLA 2. Shri Francisco Xavier Pacheco, MLA 3. Shri Ramesh Tawadkar, MLA 4. Shri Dayanand Narvekar, MLA 5. Shri. Francis D'Souza, MLA 6. Shri Pandurang Dhavalikar, MLA 7. Shri Laxmikant Parsekar, MLA 8. Smt. Victoria Fernandes, MLA 9. Shri Mahadev Naik, MLA 10. Shri Chandrakant Kavalekar, MLA 11. Shri Mauvin Godinho, Hon. Deputy Speaker 12. Shri Aleixo Reginaldo Lourenco, MLA 13. Shri Manohar Parrikar, Leader of Opposition	3/Negatived 1/Negatived 4/Negatived 2/Negatived 1/Negatived 1/Negatived 5/Negatived 5/Negatived 1/Negatived 1/Negatived	Shri Digambar Kamat, Chief Minister replied to the debate on 22/3/2011.	10

2.	1. Demand No. 21-Public Works 2. Demand No. 68-Forests 3. Demand No. 74-Water Resources 4. Demand No. 80-Legal Metrology 5. Demand No. 81-Tribal Welfare	23/3/2011	1. Shri Francis D'Souza, MLA 2. Shri Pandurang Dhavalikar, MLA 3. Shri Laxmikant Parsekar, MLA 4. Shri Francisco Xavier Pacheco, MLA 5. Shri Dayanand Narvekar, MLA 6. Shri Chandrakant Kavalekar, MLA 7. Shri Ramesh Tawadkar, MLA 8. Shri Agnelo Fernandes, MLA 9. Shri Damodar Naik, MLA 10. Smt. Victoria Fernandes, MLA 11. Shri Deelip Parulekar, MLA 12. Shri Pratap Gawas, MLA 13. Shri Anant Shet, MLA 14. Shri Shyam Satardekar, MLA 15. Shri Mahadev Naik, MLA 16. Shri Pandurang Madkaikar, MLA 17. Shri Rajesh Patnekar, MLA 18. Shri Aleixo Reginaldo Lourenco, MLA	14/Negatived 4/Negatived 4/Negatived 1/Negatived 6/Negatived	1. S/Shri Filipe Nery Rodrigues, Minister for Forests 2. Churchill Alemao, Minister for P.W.D. replied to the debate on 23/3/2011.	5
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			19. Shri Dayanand Sopte, MLA 20. Shri Francisco Silveira, MLA 21. Shri Vasudev Gaonkar, MLA 22. Shri Manohar Parrikar, Leader of the Opposition			
3.	1. Demand No.8 -Treasury & Accounts Administration, North Goa. 2. Demand No. 9-Treasury & Accounts Administration, South Goa. 3. Demand No. 11-Excise 4. Demand No. 12-Commercial Taxes 5. Demand No. 19-Industries, Trade & Commerce 6. Demand No. 30-Small Savings & Lotteries 7. Demand No. 32-Finance 8. Demand No. 43-Art & Culture 9. Demand No. 82-Information Technology 10.Demand No.83-Mines	24/3/2011	1. Shri Francis D'Souza, MLA 2. Shri Dayanand Narvekar, MLA 3. Shri Ramesh Tawadkar, MLA 4. Shri Shyam Satardekar, MLA 5. Shri Laxmikant Parsekar, MLA 6. Smt. Victoria Fernandes, MLA 7. Shri Dayanand Sopte, MLA 8. Shri Pratap Gawas, MLA 9. Shri Rajesh Patnekar, MLA 10. Shri Aleixo Reginaldo Lourenco,MLA 11. Shri Pandurang Dhavalikar, MLA	1/Negatived 2/Negatived 4/Negatived 1/Negatived 5/Negatived 1/Negatived 6/Negatived 2/Negatived 6/Negatived 5/Negatived	Shri Digambar Kamat, Chief Minister replied to the debate on 24/3/2011.	10

			<p>12..Shri Vasudev Gaonkar, MLA</p> <p>13. Shri Chandrakant Kavalekar, MLA</p> <p>14. Shri Mauvin Godinho, Hon. Deputy Speaker</p> <p>15. Shri Manohar Parrikar, Leader of Opposition</p>			
4.	<p>1. Demand No. 58-Women & Child Development</p> <p>2. Demand No. 63-Rajya Sainik Board</p> <p>3. Demand No. 65-Animal Husbandry & Veterinary Services</p> <p>4. Demand No. 71-Co-operation</p>	25/3/2011	<p>1. Shri Dayanand Mandrekar, MLA</p> <p>2. Shri Aleixo Reginaldo Lourenco, MLA</p> <p>3. Shri Vijay P. Khot, MLA</p> <p>4. Shri Rajesh Patnekar, MLA</p> <p>5. Shri Francis D'Souza, MLA</p> <p>6. Smt. Victoria Fernandes, MLA</p> <p>7. Shri Ramesh Tawadkar, MLA</p> <p>8. Shri Chandrakant Kavalekar, MLA</p> <p>9. Shri Vasudev Gaonkar, MLA</p> <p>10. Shri Pandurang Madkaikar, MLA</p> <p>11. Shri Laxmikant Parsekar, MLA</p> <p>12. Shri Shyam Satardekar, MLA</p>	<p>5/Negatived</p> <p>4/Negatived</p> <p>5/Negatived</p>	Shri Ravi Naik, Minister for Home replied to the debate on 25/3/2011.	4

			13. Shri Mahadev Naik, MLA 14. Shri Manohar Parrikar, Leader of Opposition			
5.	1. Demand No. 31-Panchayats 2. Demand No. 42-Sports & Youth Affairs 3. Demand No. 20-Printing & Stationery 4. Demand No. 72-Science Technology & Environment 5. Demand No. 76-Electricity	28/3/2011	1. Shri Francis D'Souza, MLA 2. Shri Dayanand Narvekar, MLA 3. Shri Laxmikant Parsekar, MLA 4. Shri Francisco Xavier Pacheco, MLA 5. Shri Damodar Naik, MLA 6. Shri Chandrakant Kavalekar, MLA 7. Shri Rajesh Patnekar, MLA 8. Shri Mauvin Godinho, Hon. Deputy Speaker 9. Shri Ramesh Tawadkar, MLA 10. Shri Aleixo Reginaldo Lourenco, MLA 11. Shri Dilip Parulekar, MLA 12. Shri Pandurang Madkaikar, MLA 13. Shri Mahadev Naik, MLA 14. Shri Pratap Gawas, MLA 15. Shri Dayanad Sopte, MLA 16. Shri Francis Silveira, MLA 17. Shri Vasudev Gaonkar, MLA 18. Shri Shyam Satardekar, MLA	5/Negatived 5/Negatived 1/Negatived 7/Negatived 7/Negatived	S/Shri Manohar Azgaonkar, Minister for Panchayati Raj and Aleixo Sequeira, Minister for Environment replied to the debate on 28/3/2011.	5

			19. Shri Anant Shet, MLA			
6.	<p>1. Demand No. 47-Goa Medical College</p> <p>2. Demand No. 48-Health Services</p> <p>3. Demand No. 49-Institute of Psychiatry & Human Behaviour</p> <p>4. Demand No. 50 – Goa College of Pharmacy</p> <p>5. Demand No. 51-Goa Dental College</p> <p>6. Demand No. 53-Food & Drugs Administration</p> <p>7. Demand No. 61-Craftsmen Training</p> <p>8. Demand No. 64-Agriculture</p>	29/3/2011	<p>1. Shri Dayanand Mandrekar, MLA</p> <p>2. Shri Pandurang Madkaikar, MLA</p> <p>3. Shri Francis D’Souza, MLA</p> <p>4. Shri Francisco Xavier Pacheco, MLA</p> <p>5. Shri Mahadev Naik, MLA</p> <p>6. Shri Pandurang Dhavalikar, MLA</p> <p>7. Shri Ramesh Tawadkar, MLA</p> <p>8. Shri Chandrakant Kavalekar, MLA</p> <p>9. Shri Laxmikant Parsekar, MLA</p> <p>10. Shri Aleixo Reginaldo Lourenco, MLA</p> <p>11. Shri Vijay Pai Khot, MLA</p> <p>12. Shri Francis Silveira, MLA</p> <p>13. Shri Anant Shet, MLA</p> <p>14. Smt. Victoria Fernandes, MLA</p> <p>15. Shri Rajesh Patnekar, MLA</p> <p>16. Shri Pratap Gawas, MLA</p> <p>17. Shri Vasudev Gaonkar, MLA</p>	<p>5/Negatived</p> <p>4/Negatived</p> <p>1/Negatived</p> <p>1/Negatived</p> <p>1/Negatived</p> <p>4/Negatived</p>	Shri Vishwajit Rane, Minister for Health replied to debate on 29/3/2011.	8

			18. Shri Manohar Parrikar, Leader of Opposition			
7.	1. Demand No. 7-Settlement & Land Records 2. Demand No. 15-Collectorate, North Goa 3. Demand No. 16-Collectorate, South Goa. 4. Demand No. 33-Revenue 5. Demand No. 59-Factories & Boilers 6. Demand No. 70-Civil Supplies	30/3/2011 and 31/3/2011	1. Shri Francis D'Souza, MLA 2. Shri Mauvin Godinho, Hon. Deputy Speaker 3. Shri Damodar Naik, MLA 4. Shri Dayanand Narvekar, MLA 5. Shri Ramesh Tawadkar, MLA 6. Smt. Victoria Fernandes, MLA 7. Shri Dilip Parulekar, MLA 8. Shri Pratap Gawas, MLA 9. Shri Anant Shet, MLA 10. Shri Rajesh Patnekar, MLA 11. Shri Dayanand Mandrekar, MLA 12. Shri Vasudev Gaonkar, MLA 13. Shri Laxmikant Parsekar, MLA 14. Shri Pandurang Madkaikar, MLA 15. Shri Manohar Parrikar, Leader of Opposition 16. Shri Chandrakant Kavalekar, MLA	2/Negatived 3/Negatived 4/Negatived 4/Negatived 1/Negatived 7/Negatived	Shri Jose Philip D'Souza, Minister for Revenue replied to the debate on 31/3/2011.	6

8.	1. Demand No. 34-School Education 2. Demand No. 35-Higher Education 3. Demand No. 36-Technical Education 4. Demand No. 37-Government Polytechnic, Panaji 5. Demand No. 38-Government Polytechnic, Bicholim 6. Demand No. 39-Government Polytechnic, Curchorem 7. Demand No. 40-Goa College of Engineering 8.Demand No. 41-Goa Architecture College 9. Demand No. 44-Goa College of Art 10.Demand No. 45-Archives and Archaeology	31/3/2011	1. Shri Francisco Xavier Pacheco,MLA 2. Shri Francis D’Souza, MLA 3. Shri Agnelo Fernandes, MLA 4. Shri Damodar Naik, MLA 5. Shri Mauvin Godinho, Hon. Deputy Speaker 6. Shri Mahadev Naik, MLA 7. Shri Dayanand Narvekar, MLA 8. Shri Laxmikant Parsekar, MLA 9. Shri Pandurang Dhavalikar, MLA 10. Shri Rajesh Patnekar, MLA 11. Shri Pratap Gawas, MLA 12. Shri Anant Shet, MLA 13. Shri Aleixo Reginaldo Lourenco, MLA 14. Shri Vasudev Gaonkar, MLA 15. Smt. Victoria Fernandes, MLA 16. Shri Ramesh Tawadkar, MLA 17. Shri Francis Silveira, MLA 18. Shri Vijay Pai Khot, MLA	8/Negatived 4/Negatived 5/Negatived 2/Negatived 2/Negatived 1/Negatived 4/Negatived 1/Negatived 1/Negatived 1/Negatived	Shri Atanasio Monserette, Minister for Education replied to the debate on 31/3/2011.	10
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			19. Shri Manohar Parrikar, Leader of the Opposition			
9.	1. Demand No. 13-Transport 2. Demand No. 57-Social Welfare 3. Demand No. 77-River Navigation	1/4/2011	1. Shri Francis D'Souza, MLA 2. Shri Francisco Xavier Pacheco, MLA 3. Shri Dayanand Mandrekar, MLA 4. Smt. Victoria Fernandes, MLA 5. Shri Damodar Naik, MLA 6. Shri Pandurang Madkaikar, MLA 7. Shri Mahadev Naik, MLA 8. Shri Chandrakant Kavalekar, MLA 9. Shri Anant Shet, MLA 10. Shri Dayanand Sopte, MLA 11. Shri Francis Silveira, MLA 12. Shri Ramesh Tawadkar, MLA 13. Shri Pratap Gawas, MLA 14. Shri Vasudev Gaonkar, MLA 15. Shri Shyam Satardekar, MLA 16. Shri Rajesh Patnekar, MLA 17. Shri Aleixo Reginaldo Lourenco, MLA	7/Negatived 3/Negatived 2/Negatived	Shri Ramkrishna Dhavalikar, Minister for Transport replied to the debate on 1/4/2011.	3

			18.Shri Manohar Parrikar, Leader of Opposition			
10.	1. Demand No. 52-Labour 2. Demand No. 55-Municipal Administration 3. Demand No. 60-Employment 4. Demand No. 66-Fisheries 5. Demand No. 67- Ports Administration 6. Demand No. 78-Tourism	5/4/2011	—	2/Negatived 8/Negatived 3/Negatived 4/Negatived 5/Negatived 8/Negatived	—	<p>Remarks</p> <p>The Cut Motions to Demand Nos. 52, 55, 60, 66, 67 and 78 were called but not moved owing to continuous pandemonium in the House.</p> <p>The Group of Demand Nos. 52, 55, 60, 66, 67 and 78 were put to vote and passed on 5/4/2011.</p>

11.	1. Demand No. 5-Prosecution 2. Demand No. 17-Police 3. Demand No. 18-Jails 4. Demand No. 23-Home 5. Demand No. 25-Home Guards & Civil Defense 6. Demand No. 26-Fire & Emergency Services	6/3/2011	--	4/Negatived	---	Remarks
				5/Negatived		The Cut Motions to Demand Nos. 5, 17, 18, 23, 25 and 26 were called but not moved owing to continuous pandemon- ium in the House.
				4/Negatived		The Group of Demand Nos. 5, 17, 18, 23, 25 and 26 were put to vote and passed on 6/4/2011.
				5/Negatived		
				2/Negatived		
				4/Negatived		

12.	1. Demand No. 1-Legislature Secretariat 2. Demand No.3-District & Session Court, North Goa 3. Demand No. 4-District & Session Court, South Goa. 4. Demand No. 6-Election Office 5. Demand No. 10-Notary Services 6. Demand No. 28-Administrative Tribunal 7. Demand No. 62-Law 8. Demand No. 73-State Election Commission Charged Expenditure -Raj Bhavan (discussion only) Charged Expenditure-Debt Services (discussion only) Charged Expenditure -Goa Public Service Commission (discussion only)	7/4/2011	--	2/Negatived 2/Negatived 2/Negatived 2/Negatived 2/Negatived 1/Negatived 3/Negatived	-	Remarks The Cut Motions to Demand Nos. 3, 4, 6, 10, 28, 62 and 73 were called but not moved due to pandemonium in the House. The Group of Demand Nos. 1, 3, 46, 10, 28, 62 and 73 were put to vote and passed on 7/4/2011.
** VOTING AND PASSING OF FOLLOWING OUTSTANDING DEMANDS FOR GRANTS 2011-2012						
Total Demands passed= 84 Demand Nos. 2, 14, 22, 27, 29, 46, 54, 56, 75, 79, 21, 28, 74, 80, 81, 8, 9, 11, 12, 19, 30, 32, 43, 82 83, 58, 63, 65, 71, 31, 42, 20, 72, 76, 47, 48, 49, 51, 53, 61, 64, 7, 15, 16, 33, 59, 70, 34, 35, 36, 37, 38, 39, 40, 41, 44, 45, 50, 13, 57, 77, 52, 55, 60, 66, 67, 78 5, 17, 18, 23, 25, 26, 1, 3, 4, 6, 10, 28, 62 and 73 were put to vote and passed.						

29. PRIVATE MEMBERS' RESOLUTIONS

Sl. No.	Name of the Members who moved the Private Members' Resolutions	Text of the Private Members' Resolutions	Date of Discussion	Name of the Members who spoke on the Private Members' Resolutions	Remarks
1.	Shri Francisco Silveira, MLA	"This House unanimously resolves to renovate and upgrade the Rural Health Centre, Mandur to provide better medical facilities both to the in and out-patients with well equipped modern medical amenities to provide better treatment to the people of Azossim, Mandur, Dongrim, Neura and neighbouring villages."	18/3/2011	Shri Francis Silveira, MLA	Shri Vishwajit Rane, Minister for Health replied to the points raised by the mover. The resolution was withdrawn by the leave of the House on 18/3/2011.
2.	Shri Manohar Parrikar, Leader of the Opposition	"This House unanimously resolves that in order to ensure proper burial grounds/crematorium to each and every community within the reasonable distance and appropriate legal provision be made."	18/3/2011	1. Shri Manohar Parrikar, Leader of Opposition 2. Shri Vijay Pai Khot, MLA	1. Shri Jose Philip D'Souza, Minister for Revenue 2. Shri Digambar Kamat, Chief Minister replied to the points raised by the mover. The resolution was unanimously passed on 18/3/2011.

3.	Shri Ramesh Tawadkar, MLA	“This House unanimously resolves that though the National Highway Authority of India is taking up the 4/6 lanning of National Highway 17, the State Government should take up on priority the construction of Galjibag and Talpona bridges through Goa State Infrastructure Development Corporation.”	18/3/2011	Shri Ramesh Tawadkar	Shri Digambar Kamat, Chief Minister replied to the points raised by the mover. The resolution was withdrawn by the leave of the House on 18/3/2011.
4.	Shri Rajesh Patnekar, MLA	“This House unanimously resolves that the Bicholim Police Station building be upgraded immediately as the said building is almost 70 years old.”	18/3/2011	1. Shri Rajesh Patnekar, MLA	Shri Ravi Naik, Minister for Home replied to the points raised by the mover. The resolution was withdrawn by the leave of the House on 18/3/2011.
5.	Shri Francis D’Souza, MLA	“This House resolves that D.S.S.Y. pension should be doubled from Rs. 1,000/- to Rs. 2,000/- along with Kala Sanman and artists’ pensions and all other pensions under other Schemes. Further there should be an inbuilt mechanism for automatic increase in pensions in the Scheme every three years considering the	18/3/2011	1. Shri Francis D’Souza, MLA 2. Shri Laxmikant Parsekar, MLA	Shri Ramkrishna Dhavlikar, Minister for Social Welfare replied to the points raised by the mover. The House divided: Against: 15 In favour: 14

		inflation and rise of price index.”			The resolution was defeated on 18/3/2011.
6.	Shri Damodar Naik, MLA	<p>“This House unanimously resolves that consolidated salary of key functionaries working under MNREGS District Rural Development Agency should be enhanced as under:</p> <p>(a)Assisting Engineer (Civil) - Rs. 10,000 to 15,000/-</p> <p>(b)Programming Officers - Rs. 10,000 to 15,000/-</p> <p>(c)Accountant -Rs. 8,000 to 10,000/-</p> <p>(d)Gram Rojgar Sahayak - Rs. 6,500 to 8,500/- and;</p> <p>(e) Messenger cum mates - Rs. 4,000 to 6,000/-.”</p>	25/3/2011	<p>1. Shri Damodar Naik, MLA</p> <p>2. Shri Dayanand Sopte, MLA</p> <p>3. Shri Ramesh Tawadkar, MLA</p>	<p>Shri Churchill Alemao, Minister for Rural Development Agency replied to the points raised by the mover.</p> <p>The Resolution was withdrawn by the leave of the House on 25/3/2011.</p>
7.	Shri Dilip Parulekar, MLA	<p>“This House unanimously resolves that Government to take up the construction of Football ground at Saligao on priority as per the Settlement Zone shown in the Regional Plan.”</p>	25/3/2011	Shri Dilip Parulekar, MLA	<p>Shri Manohar Azgaonkar, Minister for Sports replied to the points raised by the mover.</p> <p>The Resolution was withdrawn by the leave of the House on 25/3/2011.</p>

8.	Shri Francisco Silveira, MLA	“This House unanimously resolves to construct a new Chapel in honour of Our Lady of Vallankanni in the campus of Goa Medical College Hospital, Bambolim in order to provide a place of worship and prayer to the devotees, as demanded by the staff and in-patients of G.M.C. Hospital.”	25/3/2011	-----	The Resolution tabled by Shri Francisco Silveira, MLA was not taken for discussion as the Member concerned was not present in the House on 25/3/2011.
9.	Shri Manohar Parrikar, Leader of the Opposition	“This House unanimously resolves that Government through Goa State Urban Development Agency to take up on priority the construction of Electric Crematorium at Hindu Crematorium, Panaji.”	25/3/2011	Shri Manohar Parrikar, Leader of Opposition	<p>Shri Joaquim Alemao, Minister for Urban Development replied to the points raised by the mover.</p> <p>The Resolution was withdrawn by the leave of the House on 25/3/2011.</p>

10.	Shri Vasudev Gaonkar, MLA	“This House unanimously resolves that Government to take up the construction of new building for Agriculture Office at Sanguem at a appropriate place for the convenience of the public as the present building being in dilapidated condition and also there is no space for various activities.”	25/3/2011	Shri Vasudev Gaonkar, MLA	Shri Digambar Kamat, Chief Minister replied to the points raised by the mover. The Resolution was withdrawn by the leave of the House on 25/3/2011.
11.	Shri Dayanand Narvekar, MLA	“This House unanimously resolves that Government to start L.A. proceedings for proposed P.H.C. Centre at Porvorim or to set up the same in available Government land at Porvorim /Penha De France.”	1/4/2011	Shri Dayanand Narvekar, MLA	Shri Digambar Kamat, Chief Minister replied to the points raised by the mover. The Resolution was withdrawn by the leave of the House on 1/4/2011.
12.	Shri Damodar Naik, MLA	“This House unanimously resolves that income ceiling limit for being eligible to mediclaim facility to be enhanced from 1.5 lakhs to 2.5 lakhs with effect from the Financial Year 2010 -11.”	1/4/2011	1. Shri Damodar Naik, MLA 2. Shri Manohar Parrikar, Leader of Opposition	Shri Digambar Kamat, Chief Minister replied to the points raised by the mover.

				3. Shri Mahadev Naik, MLA 4. Shri Dayanand Narvekar, MLA	The Resolution was withdrawn by the leave of the House on 1/4/2011.
13.	Shri Agnelo Fernandes, MLA	"This House resolves that as per the demands of majority of the parents of the students in Primary schools to give grants to all Primary schools, irrespective of Medium of Instruction."	1/4/2011	----	This Resolution tabled by Shri Agnelo Fernandes, MLA, was not taken for discussion as the issue was discussed in the House during the Demand on Education held on 31.03.2011.
14.	Shri Dayanand Mandrekar, MLA	"This House unanimously resolves that immediate steps be taken to further stop the soil erosion taking place at Anjuna Beach (Near Starco) thereby saving a number of houses being washed away."	1/4/2011	Shri Dayanand Mandrekar, MLA	Shri Filipe Nery Rodrigues, Minister for Water Resources replied to the points raised by the mover. The Resolution was withdrawn by the leave of the House on 1/4/2011.

15.	Shri Manohar Parrikar, Leader of Opposition	“This House unanimously and strongly resolves that the State Government enact a law in lines with the State of Tamilnadu to ensure that Common Entrance Test for admission to Medical College at Graduate and Post-Graduate levels is independent of the centralized C.E.T. that will come into force from next academic year as per direction of Apex Court.”	1/4/2011	1. Shri Manohar Parrikar, Leader of Opposition 2. Shri Vijay Pai Khot, MLA	Shri Digambar Kamat, Chief Minister replied to the points raised by the mover. The Resolution was withdrawn by the leave of the House on 1/4/2011.
16.	Shri Laxmikant Parsekar, MLA	“This House unanimously resolves that new electric substation be erected at Mandrem Constituency in view of the large increase in number of electricity consumers in coastal villages of Morjim, Mandrem, Arambol, Keri etc.”	8/4/2011	----	This Resolution tabled by Shri Laxmikant Parsekar, MLA was not taken for discussion as the concerned Member was not present in the House on 8/4/2011.

17.	Shri Dayanand Narvekar, MLA	“This House resolves and request the Government to start L.A. proceedings to acquire land from Porvorim, Salvador-do-Mundo to Aldona via Ecoxim, Pomburpa for constructing a public road.”	8/4/2011	Shri Dayanand Narvekar, MLA	<p>Shri Churchill Alemao, Minister for P.W.D. replied to the points raised by the mover.</p> <p>The Resolution was withdrawn by the leave of the House on 8/4/2011.</p>
18.	Shri Damodar Naik, MLA	<p>“This House resolves that all the vacant posts in the cadre of Senior Scale and Junior Scale of Goa Civil Service shall be filled up by promotion as per the Recruitment Rules in force as on date within a period of two weeks. So also the proforma promotion/upgradation of scale to Junior Administrative Grade and selection Grade shall be made applicable from the date of entitlement to the promotion post, since the number of posts are vacant, the functions of the said posts are carried by an officer holding additional charge sometimes more than two charges or are lying vacant without any officer in charge of the same which is adversely affecting the administration. Moreover, eligible candidates or officers</p>	8/4/2011	---	<p>This Resolution tabled by Shri Damodar Naik, MLA was not taken for discussion as the concerned Member was not present in the House on 8/4/2011.</p>

		who are deserving promotion to higher posts but are deprived from the promotion are attaining age of superannuation denying them retirement benefits as well as position."			
19.	Shri Chandrakant Kavalekar, MLA	"This House strongly recommends the Government that a Fire Station be established at Central place in Quepem considering that the Taluka has to depend on neighbouring Fire Station incase of emergencies which takes long time to reach at the spot of accident and the necessity has increased manifold due to frequent accidents on NH-17, due to increase in transport and the mining activities."	8/4/2011	Shri Chandrakant Kavalekar	Shri Ravi Naik, Minister for Home replied to the points raised by the mover. The Resolution was withdrawn by the leave of the House on 8/4/2011.
20.	Shri Dilip Parulekar, MLA	"This House unanimously resolves that Government take up on priority the beautification and development of Pokhurli pond on priority in Village Panchayat Guirim at Bardez under WRD fund."	8/4/2011	----	This Resolution tabled by Shri Dilip Parulekar, MLA was not taken for discussion as the concerned Member was not present in the House on 8/4/2011.

30. ZERO HOUR MENTIONS

Sl. No.	Name of the Members who raised the Zero Hour Mentions	Subject of the Zero Hour Mentions	Date of discussion	Name of the Minister/s who replied to the debate
1.	Shri Dayanand Sopte, MLA	Made a mention about the people of Pernem particularly residing within the municipal limits about the sudden withdrawal of the Police protection on the orders of Mamlatdar (Pernem) as directed by Deputy Collector for shifting the Pernem weekly bazaar to a convenient place at Pernem for which Pernem Municipal Council has taken a majority resolution in this regards and sought Police protection for the purpose which was granted by Deputy Collector.	17/3/2011	Shri Joaquim Alemao, Minister for Urban Development replied to the mention on 17/3/2011.
2.	Shri Mauvin Godinho, Hon. Deputy Speaker	Made a mention about the grave anxiety in the minds of the people as regards to the alleged attempts to implement the Right to Education Act whereby the Medium of Instruction would be Konkani from Std. I to VII. Further the wishes of the parents all over Goa to request the Government to give grants to schools that have English as the Medium of Instruction from Std. I to IV.	18/3/2011	Shri Atanasio Monserrate, Minister for Education replied to the mention on 18/3/2011.

3.	Shri Mahadev Naik, MLA	Made a mention about anxiety and fear in the minds of people about the reported incident of the hooliganism resulting in beating of two women from Quepem and forcibly putting colour on them during celebration of Holi on 20 March, 2011 at Shiroda and the action Government intends to take.	22/3/2011	Shri Ravi Naik, Minister for Home replied to the mention on 22/3/2011.
4.	Shri Rajesh Patnekar, MLA	Made a mention about fear and anxiety in the minds of farmers from Sal in Bicholim Taluka because of the destruction and eating of their fields by the Wild Boars resulting in loss to the farmers. Moreover, no compensation is being paid by the Government and the action Government intends to take to stop this menace and decide the payment of compensation on priority.	22/3/2011	Shri Filipe Nery Rodrigues, Minister for Forests replied to the mention on 22/3/2011.
5.	S/Shri Dayanand Narvekar and Laxmikant Parsekar, MLAs'.	Made a mention about apprehension in the minds of people about 100 drivers and conductors of K.T.C. presently on agitation of fast unto death has not only disrupted the smooth schedule of K.T.C. across the State but also has seriously affected the families of the staff and are facing serious mental torture for last six days.	24/3/2011	S/Shri Ramkrishna Dhavalikar, Minister for Transport and Digambar Kamat, Chief Minister replied to the mention on 24/3/2011.

6.	Shri Francisco Pacheco, MLA	Made a mention on the fear and anxiety in the minds of the people of Goa at large and the stake holders of the Tourism Industry in particular, over the movie "Dum Maro Dum" slated for International release on 22 April, 2011, depicting Goa in a totally distorted and wrong manner, thereby running the risk of causing international irreparable damage to the image of Goa.	30/3/2011	Shri Nilkanth Halarnkar, Minister for Tourism replied to the mention on 30/3/2011.
7.	Shri Milind Naik, MLA	Made a mention on the fear and anxiety in the minds of people of Khariwada, Vasco about demolition of their houses by the Government and no plan with the Government to rehabilitate them immediately after demolition of their houses.	31/3/2011	Shri Jose Philip D'Souza, Minister for Revenue replied to the mention on 31/3/2011.

31. VALEDICTORY REMARKS BY THE HON'BLE SPEAKER

The Hon'ble Speaker Shri Pratapsingh Raoji Rane, made valedictory remarks on the conclusion of the Session on 8/4/2011.

32. NATIONAL ANTHEM

The National Anthem was played in the Legislative Assembly on the conclusion of the Session on 8/4/2011. The House was adjourned *sine die* on 8/4/2011 at 02 01 PM.

**33. Date of prorogation of the Thirteenth Session : 19/4/2011
(6 March to 8 April, 2011) of the
Fifth Legislative Assembly of the State of Goa**

34. Name of the Governor who issued the Order of Prorogation : His Excellency, the Governor of Goa, Dr. S.S. Sidhu
